

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION-I)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY**

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**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE**

PUBLIC NOTICE NO. 176 (RE-2008)/2004-2009

NEW DELHI, THE 15th APRIL, 2009

In exercise of the powers conferred under Paragraphs 2.1, 2.4 and 2.29 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes following amendments in Public Notice No. 159(RE-2008)/2004-09, Dated 05.03.09.

2. Para 3 of the Public Notice No. 159(RE-2008)/2004-09, Dated 05.03.09 is substituted as following:-

“ 3. As regards special certification requirements, entries to be made in document EUR and GSP are as follows:-

Application of Regulation (EC) No. 950/2006, ACP/ India Sugar, Serial No. 09.4337)”.

3. All other provisions of the Public Notice No. 159(RE-2008)/2004-09 Dated 05.03.09 shall remain unchanged.

4. This issues in public interest.

(R.S. Gujral)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

